



KARNATAKA LOKAYUKTA

NO: UPLOK-2/DE/673/2017/ARE-10.

M.S. Building,
Dr. Ambedkar Veedhi,
Bengaluru, Dated: 07.02.2022.

REPORT OF ENQUIRY

Sub: Departmental enquiry against
Sri. Santhosh Kumar M, Village
Accountant, Mathikere Circle, Maluru
Hobli, Channapatna Taluk, Ramanagar
District - Reg.

Ref: 1. Report under Section 12(3) of the
Karnataka Lokayukta Act, 1984 in No
Compt/Uplok/BD/1788/2016/DRE-5
dated 19/01/2017.
2. Government Order No. RD 17 BDP
2017, Bengaluru, dated 28/03/2017.
3. Nomination order No. Uplok-2/DE/
673/2017 Bengaluru dated 20.05.2017
of Hon'ble Upalokayukta-II.

- * -

1. This is an enquiry conducted in pursuance to the
Government Order No. RD 17 BDP 2017, Bengaluru, dated
28/03/2017 of the Disciplinary Authority, i.e., Revenue
Department against **Sri. Santhosh Kumar M**, Village
Accountant, Mathikere Circle, Maluru Hobli, Channapatna
Taluk, Ramanagar District (hereinafter referred as **DGO** - in
short). After receipt of the Government order, Hon'ble
Upalokayukta-II vide nomination order No. UPLOK-
2/DE/673/2017, Bengaluru Dated: 20.05.2017 appointed and

→ 72

nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru to conduct enquiry against the DGO. After receipt of records, article of charges with statement of imputation, list of witnesses and documents was prepared and the charge leveled against the DGO is **reproduced** as hereunder :

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ-1

2(1). ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ. ಸಂತೋಷ ಕುಮಾರ್.ಎಂ., ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿ, ಮತ್ತಿಕೆರೆ ವೃತ್ತ, ಮಳೂರು ಹೋಬಳಿ, ಚೆನ್ನಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ, ಆದ ನೀವು, ಶೆಟ್ಟಿಹಳ್ಳಿ ಗ್ರಾಮದ ಸ. ನಂ: 130/6ರಲ್ಲಿ 8ಗು., ಜಮೀನು ಫಿತ್ರಾಜಿತವಾಗಿ ಬಂದಿದ್ದು, ದೂರುದಾರರಾದ ಶ್ರೀ. ಕೆ. ತಿಮ್ಮರಾಜುರವರ ತಂದೆ ಕೂಟಕಲ್ಲೇಗೌಡ ಇವರ ಹೆಸರಿಗೆ ಖಾತೆಯಾಗಿದೆ. ಸದರಿ ಜಮೀನು ಪೌತಿ ಖಾತೆ ಮಾಡಲು ದೂರುದಾರರು ದಿ: 16.9.2014ರಂದು ಅರ್ಜಿ ಕೊಟ್ಟಾಗ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ದಿ : 21.10.2014 ರಂದು ಬೆಳಿಗ್ಗೆ 11.15 ಗಂಟೆಗೆ ದೂರುದಾರರೊಂದಿಗೆ ಪೌತಿ ಖಾತೆ ಮಾಡುವ ವಿಚಾರದಲ್ಲಿ, ಲಂಚದ ಹಣ ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದು, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ.

2(2). ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1) (i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

೨೨

ಅನುಬಂಧ-2ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

2(3) ಈ ದೂರನ್ನು ಗೌರವಾನ್ವಿತರು, ಸ್ವತಃ ಫಿಯಾದಿದಾರರಾಗಿ, ತನಿಖೆಗೆ ಪರಿಗಣಿಸಿದ್ದು, ಇವರು ಶ್ರೀ.ಸಂತೋಷ ಕುಮಾರ್.ಎಂ., ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿ, ಮತ್ತಿಕೆರೆ ವೃತ್ತ, ಮಳೂರು ಹೋಬಳಿ, ಚೆನ್ನಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ, ಇವರ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

2(4). ಈ ದೂರನ್ನು ಗೌರವಾನ್ವಿತರು ಸ್ವತಃ ಫಿಯಾದಿದಾರರಾಗಿ ತನಿಖೆಗೆ ಪರಿಗಣಿಸಿದ್ದು ದೂರುದಾರರಾದ ಶ್ರೀ. ಕೆ. ತಿಮ್ಮರಾಜು ಇವರ ತಂದೆ ಕೂಟಕಲ್ಲೇಗೌಡ, ಶೆಟ್ಟಿಹಳ್ಳಿ ಗ್ರಾಮದ ಸ. ನಂ: 130/6 ರಲ್ಲಿ 8ಗು., ಜಮೀನು ಫಿತ್ರಾರ್ಜಿತವಾಗಿ ಬಂದಿದ್ದು, ಅವರ ಹೆಸರಿಗೆ ಖಾತೆಯಾಗಿದೆ. ಮತ್ತಿಕೆರೆ ಗ್ರಾಮ ಸ. ನಂ: 44/4ರಲ್ಲಿ 5 1/2 ಗು., ಪೌತಿ ಖಾತೆಯನ್ನು ದೂರುದಾರರ ತಾಯಿಯ ಹೆಸರಿಗೆ ಮಾಡಿಕೊಡಲಾಗಿದೆ. ದಿ: 16.9.2014ರಂದು ಸ. ನಂ: 130/6ರಲ್ಲಿ 8 ಗುಂಟೆ ಜಮೀನು ಪೌತಿ ಖಾತೆ ಮಾಡಲು ಅರ್ಜಿ ಕೊಟ್ಟಾಗ, ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ ಸಂತೋಷ ಇವರು 21.10.2014 ರಂದು ಬೆಳಿಗ್ಗೆ 11.15 ಗಂಟೆಗೆ ದೂರುದಾರರೊಂದಿಗೆ ಪೌತಿ ಖಾತೆ ಮಾಡುವ ವಿಚಾರದಲ್ಲಿ, ಲಂಚದ ಹಣ ಕೊಡಬೇಕು ಅಂತ ಮಾಡನಾಡಿದ್ದು, ದೂರುದಾರರು ಮೊಬೈಲ್ ಪೋನಿನಲ್ಲಿ ರೆಕಾರ್ಡ್ ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ.

2(5). ದೂರುದಾರರಿಗೆ ಹಣ ಕೊಡಲು ಇಷ್ಟವಿಲ್ಲದೆ ಇದ್ದುದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ತಾಣ ರಾಮನಗರ ಇಲ್ಲಿ ದೂರು ಕೊಟ್ಟಿದ್ದಾರೆ. 500 ರೂ. ಗಳ 4 ನೋಟುಗಳನ್ನು ಒಟ್ಟು ಮೊತ್ತ 2000/- ರೂಗಳನ್ನು 2 ಮತ್ತು 3ನೇ ಸಾಕ್ಷಿದಾರರಾದ ಪಿ.ರಮೇಶ್ ಮತ್ತು ಮನು ಇವರ ಸಮಕ್ಷಮದಲ್ಲಿ ಫೆನಾಪ್ತಲಿನ್ ಪುಡಿ ಲೇಪನ ಮಾಡಿ, ಪ್ರಯೋಜಿತ ಪಂಚನಾಮೆಯನ್ನು ಸಹ ಮಾಡಲಾಗಿದೆ. ದಿ: 25.10.2014, 27.10.2014, ಮತ್ತು 11.11.2014 ರಂದು ಸಾಕ್ಷಿದಾರರುಗಳ ಸಮಕ್ಷಮದಲ್ಲಿ ಟ್ರಾಪ್ ಮಾಡಲು ಪ್ರಯತ್ನಿಸಿದರೂ ಸಹ, ಆರೋಪಿತ ಅಧಿಕಾರಿಯು ಫೀಜ್ ಏನುಬೇಡ ಬಿಡಿ ಅಂತ ಹೇಳಿ ಹೊರಟುಹೋಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಆರ್ಟಿಕಲ್ ನಂ:1 ರಲ್ಲಿರುವ ಆರೋಪಿತ ಅಧಿಕಾರಿಯು, ದೂರುದಾರರೊಂದಿಗೆ ಮಾತನಾಡಿರುವ ಸಂಭಾಷಣೆ ದ್ವನಿ ಮತ್ತು ದಿ: 23.12.2014ರಂದು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಜಿಲ್ಲಾ ತಾಣೆಯಲ್ಲಿ ನಡೆಸಿದ ಸಿ.ಡಿ ಅಮಾನತ್ತು ದ್ವನಿಗೂ ಹೊಂದಾಣಿಕೆ ಯಾಗುತ್ತದೆ ಎಂದು ವಿಧಿವಿಜ್ಞಾನ ಪ್ರಯೋಗಾಲಯದ ನಿರ್ದೇಶಕರು ದೃಢಪಡಿಸಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಲಂಚದ ಹಣಕ್ಕಾಗಿ ಬೇಡಿಕೆ ಇಟ್ಟಿರುವುದು ಸಾಬೀದಾಗಿದೆ ಅಂತ ಕಲಂ 7



ಭ್ರಷ್ಟಾಚಾರ ನಿರ್ಮೂಲನ ಕಾಯಿದೆ 1988 ರ ಅಡಿಯಲ್ಲಿ, ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿದೆ.

2(6). ಗೌರವಾನ್ವಿತರ ಆಧೇಶ ಮೇರೆಗೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ವಿಕ್ಷಣಾ ಟಿಪ್ಪಣಿಗಳನ್ನು ಕಳುಹಿಸಲಾಗಿದೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಸಿ.ಡಿಯಲ್ಲಿ ಇರುವ ಧ್ವನಿಯು ತನ್ನದಲ್ಲ, ದೂರುದಾರರೊಂದಿಗೆ ತಾನು ಮಾತುಕತೆಗಳನ್ನು ಮಾಡಿಲ್ಲ; ಆದ್ದರಿಂದ, ಯಾವುದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿಲ್ಲ ಎಂದಿದ್ದಾರೆ.

2(7). ಈ ಪ್ರಕರಣದ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಗಮನಿಸಲಾಗಿ, ರಾಮನಗರದ ಪ್ರಧಾನ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಲಯ (ಲೋಕಾಯುಕ್ತ) ನ್ಯಾಯಾಲಯದಲ್ಲಿ, ಸ್ಟೆಷನ್ ಸಿ.ಸಿ. ನಂ: 46/2016ರಂತೆ ವಿಚಾರಣೆ ನಡೆಯುತ್ತಿದೆ ಎನ್ನುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಲಂಚದ ಹಣಕ್ಕಾಗಿ ಬೇಡಿಕೆ ಇಟ್ಟಿರುವ ವಿಷಯ ಫೀಜು ಎನ್ನುವ ಆಧಾರದ ಮೇಲೆ ಸುತ್ತಿಬಳಸಿ ಕೇಳಿರುವುದು 16 ನಿಮಿಷ 25 ಸೆ., ಇರುವ ಸಿ.ಡಿಯಲ್ಲಿ ಇದೆ ಅಂತ ತನಿಖಾಧಿಕಾರಿಗಳು ಅಭಿಪ್ರಾಯಪಟ್ಟು ಅದನ್ನು ಜಪ್ತಿ ಮಾಡಿದ ಇನ್ನೊಂದು ಸಿ.ಡಿ ಯೊಂದಿಗೆ ಹೋಲಿಸಿ, ತಜ್ಞರ ಅಭಿಪ್ರಾಯವನ್ನು ಸಹ ಪಡೆದಿರುವುದರಿಂದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರನು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆ ಅಂತ ಭಾವಿಸಲು ಸಾಕಷ್ಟು ಸಾಕ್ಷಿ ಆಧಾರಗಳು ಇವೆ.

2(8). ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಸರ್ಕಾರಿ ಅಧಿಕಾರಿಯಾಗಿದ್ದು, ತಾವು ಮಾಡಬೇಕಾದ ಸರ್ಕಾರಿ ಕರ್ತವ್ಯಕ್ಕೆ ಲಂಚದ ಹಣ ಬೇಡಿಕೆ ಇಟ್ಟಿರುವುದರಿಂದ, ಸರ್ಕಾರಿ ಅಧಿಕಾರಿಗಳಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತಾರೆ.

2(9). ಆದುದರಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರನು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(l) (i) ರಿಂದ '(iii)ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುವುದು ಕಂಡುಬರುವುದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3)ರಡಿಯಲ್ಲಿ, ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ, ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ (1) ರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು,

(Handwritten signature)

ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು 10 ಇವರನ್ನು, ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆ.

3. The aforesaid **'article of charge/s'** was served upon the DGO and he appeared before this enquiry authority on 27/11/2017 and his **first oral statement** under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO pleaded not guilty and claimed to be enquired about the charge.

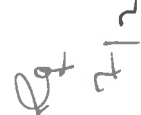
4. The DGO has been given an opportunity by this Enquiry Authority for verification/inspection of records/ documents and for discoveries. The DGO has *not* filed his **written defence statement**.

5. Articles of charge served upon DGO on 13/09/2017, on 28/09/2017 DGO was called out, but he was absent and he was placed *exparte*, Later on 28/09/2017, 21/10/2017, 17/07/2018 and 31.07/2018 DGO was called out but, he was absent. Hence, DGO is placed *exparte*.

6. *In this enquiry*, to establish the *charge* against DGO the presenting officer has examined 3 witnesses (1) Sri. Thimmaraju.K. (Complainant), (2) Sri. Ramesh, (Panch witness) and (3) Sri. M. Venkataramappa (Police Inspector & Investigation Officer) as **PW 1 to 3** respectively and produced and got marked, in all, 7 documents as **Ex P1 to 7** on behalf of Disciplinary Authority.

[Signature]

7. Since DGO is placed exparte, recording of 2nd oral statement of DGO and leading of defence evidence does not arise.
8. In this departmental enquiry the then Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru **submitted Enquiry Report on 07/08/2018 holding that the charge against the said DGO Sri. Santhosh Kumar.M, Village Accountant, Mathikere Circle, Maluru Hobli, Channapatna Taluk, Ramanagar District, stood proved. Accordingly, Hon'ble Upalokayukta made recommendation on 09.08.2018 to the government to impose penalty of 'Compulsory Retirement from service.**
9. Government in its proceedings bearing No. ಕಂಇ 17 ಬಿಡಿಪಿ 2017 ಬೆಂಗಳೂರು ದಿನಾಂಕ 09/05/2019 imposed punishment of **compulsory retirement from government service.**
10. DGO Sri. Santhosh Kumar.M, Village Accountant, Mathikere Circle, Maluru Hobli, Channapatna Taluk, Ramanagar District, challenged the Enquiry Report dated 7/08/2018 and Government Order dated 09/05/2019 (imposing penalty of compulsory retirement against the DGO) in **Application No. 5334/2019 before Hon'ble KAT.**
11. The Hon'ble KAT by order dated 24/02/2021 allowed the application and to set aside the penalty order bearing No. ಕಂಇ 17 ಬಿಡಿಪಿ 2017 ಬೆಂಗಳೂರು ದಿನಾಂಕ 09/05/2019 at **Annexure A20** passed by



the 1st respondent so also the **enquiry report dated 7/8/2018 at Annexure-A12** passed by the 2nd respondent. The matter was remitted back to the enquiry officer and the applicant herein is permitted to participate in the enquiry proceedings. He was permitted to appear before the enquiry officer for recall of PW-1 to PW-3 for the purpose of Cross-examination and for that the applicant herein had to deposit Rs. 9,000 i.e. Rs. 3,000/- in respect of each of the witnesses and after depositing the said amount of Rs. 9,000/- the enquiry officer had to recall the witnesses PW-1 to PW-3 giving opportunity to the applicant to cross examine the said witnesses and then the enquiry officer was required to proceed in the matter in accordance with law.

12. This institution has opined that **this was not a fit** case to prefer Writ Petition before Hon'ble High Court of Karnataka.

13. This departmental enquiry was reopened on 20/07/2021. Issued notice through police to DGO on 26/07/2021 to appear before this Inquiring Authority and DGO and his Defence Assistant appeared before this Inquiring Authority on 16.08.2021 and posted for Cross-examination of PW-1.

14. Now, the points that emerge for my consideration and conclusion are *as follows* :

1 : Whether the charge/s against DGO as noted/reproduced at para No.2 is proved

712

by the Disciplinary Authority through its presenting officer?

2 : What finding/conclusion ?

15. I have heard, carefully perused the enquiry papers and analyzed and appreciated the oral and documentary evidence placed on record.

16. My *findings* on aforesaid points are *as under* :-

POINT No. 1 : In the **NEGATIVE**

POINT No. 2 : As per my

FINDING/CONCLUSION

for the following ;

*** REASONS ***

17. **POINT NO. 1:** *It is the case of the Disciplinary Authority that DGO being Village Accountant has demanded bribe on 21.10.2014 at 11-15 a.m. from the complainant Sri. K. Thimmaraju to effect Powthi khatha in respect of land bearing Sy. No. 130/6 measuring 8 Guntas in the name of mother of CW-1.*

18. *In order to prove, the charge/s leveled against DGO, the presenting officer has examined 3 witness and got marked 7 documents and closed the side.*

7
7

19. PW 1 Sri THIMMARAJU K (complainant) *deposes that*, on 17.09.2014 he gave an application to Taluk Office, Channapatna for change of khatha in the name of his mother Smt. Venkatalakshamma as pauthi khatha, in respect of land bearing Sy. 136/6 measuring 8 guntas.

20. *PW-1 further deposes that*, along with application, he gave death certificate of his father, RTC extract, family tree. On 21.10.2014 around 11.15 a.m., the DGO visited his house and talked about pauthi khatha and asked to pay penalty. PW-1 did not understand what DGO was asking and he recorded the same in his mobile. *Then* he gave complaint to Lokayukta Police Station, Ramanagara **as per Ex P-1** along with memory card and the same was converted into CD

21. *PW-1 further deposed that*, Lokayukta Police secured one Sri. Ramesh, SDA, (CW-2) and Sri. Manu, assistant lecturer, (CW-3) and informed about the contents of complaint. The memory card was converted into CDs and CD was played with the help of computer and they heard the same and one CD was seized and another CD was preserved by Investigation Officer for voice identification of DGO.

22. *PW-1 further says that*, he produced Rs.2000/- (4 notes of 500 denominations) and CW-3 noted down the note numbers and denominations on one white paper. *The phenolphthalein*



powder was applied on the notes and given to CW-2 Ramesh, who self checked his person and put the said notes in his shirt pocket and the instructions were given. The lokayukta police prepared Sodium Carbonate Solution and sample was collected and the hand fingers of CW-2 were washed in the said solution and it turned into rose colour and same was collected.

23. *PW-1 further deposes that,* he gave *complaint* to Lokayukta Police Station and Lokayukta Inspector gave voice recorder and instructed him how to operate it and said tainted money should be given to the DGO only if he demanded and in this regard, *practical/entrustment mahazar* was conducted **as per Ex P -2.**

24. *PW-1 has stated that,* They all went to office of DGO situated in church road, Chennapatna and on enquiry it is found that DGO was not available in the office. Then, they also attempted to trap the DGO by going to his office on 27.10.2014 & 11.11.2014, but trap resulted in failure and **2 practical mahazars and 3 trap failure mahazars are at Ex P-3.**

25. *PW-1 has further stated that,* the CD was played in his presence and Panchas and voice of DGO was identified by the colleague of DGO and in this regard, panchanama was conducted.

26. PW-1 (complainant) clearly admitted following in the cross-examination.

9/2/17

“ ವೆಂಕಟಲಕ್ಷ್ಮಮ್ಮ ರವರು ತನ್ನ ಗಂಡ ತೀರಿಕೊಂಡಿದ್ದು, ಪೌತಿ ಖಾತೆ ಮಾಡಿಕೊಡುವಂತೆ ತಹಶೀಲ್ದಾರರವರಿಗೆ ಅರ್ಜಿ ಕೊಟ್ಟಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ನಾನು ಖಾತೆ ಸಂಬಂಧವಾಗಿ ತಹಶೀಲ್ದಾರರ ಕಛೇರಿಗೆ ಹೋಗಿ ವಿಚಾರಣೆ ಮಾಡಿರುವುದಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಡಿಜಿಟ ರವರು ಪೌತಿ ಖಾತೆಗೆ ಆದೇಶ ಆಗಿದ್ದು, ಅದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ದಂಡ ಪಾವತಿಸಬೇಕೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ನಾನು ಮೊಬೈಲ್‌ನಲ್ಲಿ ದಂಡ ಕಟ್ಟಬೇಕಾದ ವಿಷಯವನ್ನು ರೆಕಾರ್ಡ್ ಮಾಡಿರುತ್ತೇನೆ ಎಂದರೆ ಸರಿ. ದಂಡದ ವಿಷಯವನ್ನು ತಪ್ಪಾಗಿ ತಿಳಿದು ಡಿಜಿಟ ರವರ ಮೇಲೆ ಹಣ ಕೇಳಿರುತ್ತಾರೆ ಎಂದು ತಪ್ಪಾಗಿ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತೇನೆ ಎಂದರೆ ಸರಿ. ನಾನು ಹೇಳಿದಂತೆ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ತಮ್ಮ ಕಚೇರಿಯಲ್ಲಿ ದೂರನ್ನು ಬೆರಳಚ್ಚು ಮಾಡಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ನಾನು ದೂರು ಕೊಟ್ಟ ನಂತರ ಪೊಲೀಸರು ಡಿಜಿಟ ರವರ ಕಛೇರಿಗೆ ಭೇಟಿ ಕೊಟ್ಟು ಡಿಜಿಟ ರವರು ಹಣವನ್ನು ಕೇಳಿಲ್ಲ ಹಣವನ್ನು ಪಡೆದುಕೊಂಡಿಲ್ಲ ಎಂದರೆ ಸರಿ.

27. PW-2 RAMESH (Shadow Panch Witness) *deposes that, Lokayutka Staff came and took him and CW-3 Manu A.T., Assistant Lecturer to Lakayukta Office, where CW-1 Thimmaraju was introduced to them and they learnt about the facts of the case. PW-2 states by reiterating, rest of the deposition, that of PW-1.*

28. PW-2 (Shadow Panch witness) clearly admitted following in the cross-examination.

“ ದಿನಾಂಕ 24.10.2015 ರಂದು ನಾನು ಲೋಕಾಯುಕ್ತ ಕಛೇರಿಗೆ ಹೋದಾಗ ನನ್ನ ಸಮಕ್ಷಮದಲ್ಲಿ ಒಂದು ದೂರನ್ನು ಸಿದ್ಧಪಡಿಸಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ಸಿಡಿಯನ್ನು ಹಾಕಿರುತ್ತಾರೆ ಯಾರು ಯಾರ ಜೊತೆ ಮಾತಾಡಿರುತ್ತಾರೆ ಏನು ಮಾತನಾಡಿರುತ್ತಾರೆ ಎಂದು ಗೊತ್ತಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಅದರಲ್ಲಿ ಧ್ವನಿ ಸ್ಪಷ್ಟವಾಗಿ ಕೇಳುತ್ತಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ.

ನನ್ನನ್ನು ಡಿಜಿಟಲ್ ರವರ ಕಛೇರಿಗೆ ಹೋಗುವಾಗ ನೆರಳು ಸಾಕ್ಷಿಯಾಗಿ ನೇಮಕ ಮಾಡಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ಡಿಜಿಟಲ್ ರವರ ಕಛೇರಿಗೆ ಭೇಟಿ ನೀಡಿದ ಸಮಯದಲ್ಲಿ ಡಿಜಿಟಲ್ ರವರು ಹಣ ಕೇಳಿರುವುದಿಲ್ಲ ಪಡೆದಿರುವುದಿಲ್ಲ ಎಂದರೆ ಸರಿ. ನಾನು ದಿನಾಂಕ 25.10.2014 ರಿಂದ 11.11.2014 ರವರೆಗೆ ಈ ಕೇಸಿನ ಸಾಕ್ಷಿದಾರನಾಗಿ ಲೋಕಾಯುಕ್ತ ಕಛೇರಿಗೆ ಹೋಗಿರುತ್ತೇನೆ ಎಂದರೆ ಸರಿ. ನನ್ನ ಸಮಕ್ಷಮ ತನಿಖಾಧಿಕಾರಿಗಳು ದಾಖಲೆಯನ್ನು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಆ ದಾಖಲೆ ಯಾವುದು ಎಂದು ಗೊತ್ತಿಲ್ಲ ಎಂದರೆ ಸರಿ. ನನಗೆ ದೂರುದಾರರಿಗೆ ಪೌತಿ ಖಾತೆ ಆಗಿರುತ್ತದೆ ಎಂದು ಗೊತ್ತಿರುತ್ತದೆ ಎಂದರೆ ಸರಿ ”.

“ ದಿನಾಂಕ 17.07.2018 ರಂದು ನೀಡಿದ ಸಾಕ್ಷಿ ಸರಿಯಾಗಿರುತ್ತದೆಯೇ ಅಥವಾ ದಿನಾಂಕ 07.09.2021 ರಂದು ನೀಡಿದ ಸಾಕ್ಷಿಯು ಸರಿಯಾಗಿರುತ್ತದೆಯೇ ಎಂದರೆ, ಎರಡೂ ಸಾಕ್ಷಿಗಳು ಸತ್ಯವಾಗಿರುತ್ತದೆ ಎಂದು ಸಾಕ್ಷಿ ನುಡಿದಿರುತ್ತಾರೆ.”

29. PW-3 M. VENKATARAMAPPA (Lokayukta Inspector & Investigation Officer) *deposes that*, he registered a case in Cr. no.9/14 on the basis of **Ex. P -1 complaint** and sent FIR to special court as per **Ex P -4 and he secured CW-2 & 3** and gave copy of complaint and FIR for perusal and explained facts to the Panchas.

30. PW-3 *says regarding*, playing of memory card and converting the same into CD and reducing it into writing and getting prepared Sodium Carbonate Solution and giving of instructions to CW-1 and CW-2 and collection of hand wash in the bottles and drawing of practical/entrustment mahazar as per Ex.P-2 and 2 Practical Mahazars and 3 Trap failure mahazars as per Ex.P-3 and Ex.P-5 documents seizure mahazar

9/12

and obtaining of FSL report as per Ex.P-6 and other investigation aspects of the case and filing of the charge sheet.

31. PW-3 (Investigation Officer) clearly admitted following in the cross-examination.

“ ದೂರಿನೊಂದಿಗೆ ಚಲನ್ ಪ್ರತಿ ಸರ್ವೆ ನಂ. 130/6 ಸಂಬಂಧಪಟ್ಟ ಜಮೀನಿನ ಪಹಣಿ ಹಾಗೂ ಪೌತಿ ಖಾತೆ ಮಾಡಲು ದಿನಾಂಕ 16.09.2014 ರಂದು ಅರ್ಜಿ ಕೊಟ್ಟಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ದೂರುದಾರರ ತಾಯಿ ಪೌತಿ ಖಾತೆ ಮಾಡಬೇಕೆಂದು ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ಅರ್ಜಿ ಕೊಟ್ಟಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ದೂರುದಾರರ ತಾಯಿ ಲೋಕಾಯುಕ್ತ ಕಛೇರಿಗೆ ಬಂದಿರುವುದಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಮೊಬೈಲ್‌ನಲ್ಲಿ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್ ಮಾಡಿದ ಸಿಡಿಯನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಅದನ್ನು ಮಹಜರ್ ಮಾಡುವ ಮೂಲಕ ಅಮಾನತ್ತುಪಡಿಸಿಕೊಂಡಿರುತ್ತೇನೆ ಎಂದರೆ ಸರಿ.”

“ ಮೊಬೈಲ್ ಮತ್ತು ಸಿಮ್ ಅನ್ನು ಅಮಾನತ್ತು ಮಾಡಿಲ್ಲ ಎಂದರೆ ಸರಿ. ದೂರುದಾರರು ಸಿಡಿಯೊಂದಿಗೆ ಪ್ರಮಾಣ ಪತ್ರ 65 ಬಿ ಅಡಿಯಲ್ಲಿ ಹಾಜರುಪಡಿಸಿಲ್ಲ ಎಂದರೆ ಸರಿ. ದಿನಾಂಕ 24.10.2014 ರಂದು ಡಿಜಿಟಿ ರವರ ಕಛೇರಿಗೆ ಭೇಟಿ ನೀಡಿದಾಗ ಡಿಜಿಟಿ ರವರು ಕಛೇರಿಯಲ್ಲಿ ಇರಲಿಲ್ಲ. ದಿನಾಂಕ 27.10.2014 ರಂದು ಡಿಜಿಟಿ ರವರು ಕಛೇರಿಯಲ್ಲಿ ಇರಲಿಲ್ಲ. ದಿನಾಂಕ 11.11.2014 ರಂದು ಸಹ ಡಿಜಿಟಿ ರವರು ಕಛೇರಿಯಲ್ಲಿ ಇರಲಿಲ್ಲ. ದಿನಾಂಕ 11.11.2014 ರಂದು ನಾನು ದೂರುದಾರರಿಗೆ ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್ ಮಾಡಿದ್ದು ವಾಯ್ಸ್ ರೆಕಾರ್ಡ್‌ನಲ್ಲಿ ಅರೋಪಿಯೊಂದಿಗೆ ಮಾಡಿದ ಸಂಭಾಷಣೆಯನ್ನು ರೆಕಾರ್ಡ್ ಮಾಡಿದ್ದು, ಮಹಜರ್‌ನಲ್ಲಿ ಲಿಪಿಕರಣ ಮಾಡಿರುತ್ತೇನೆ ಎಂದರೆ ಸರಿ. ಸದರಿ ಲಿಪಿಕರಣದಲ್ಲಿ ಲಂಚಕ್ಕೆ ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದಾಗಲಿ ತೆಗೆದುಕೊಂಡಿದ್ದಾಗಲಿ ಇರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ.

eaar

“ದಿನಾಂಕ 21.10.2014 ರಂದು ದೂರುದಾರರ ತಾಯಿ ಹೆಸರಿಗೆ ಪೌತಿ ಖಾತೆ ಆಗಿರುತ್ತದೆ ಎಂದು ಗೊತ್ತಾಗಿರುತ್ತದೆ ಎಂದರೆ ಸರಿ”.

“ತಹಶೀಲ್ದಾರ್ ರವರು ರೂ. 10 ದಂಡ ಕಟ್ಟಿಸಿ ಎಂದು ಆದೇಶ ಮಾಡಿರುತ್ತಾರೆ ಎಂದರೆ ಸರಿ. ಗೊತ್ತು. ದೂರುದಾರರ ದಂಡವನ್ನು ತಪ್ಪಾಗಿ ಅರ್ಥ ಮಾಡಿಕೊಂಡು ಲಂಚ ಕೇಳುತ್ತಿದ್ದಾರೆ ಎಂದು ಹೇಳುತ್ತಿದ್ದಾರೆ ಎಂದರೆ ಸರಿ.

32. DGO Sri. Santhosh Kumar examined himself as DW-1 and on behalf him no documents are got marked and stated that he has not demanded any money from the complainant. It was only the fine as ordered by the Tahasildar.

33. Having heard and on careful perusal and appreciation of oral and documentary evidence of disciplinary authority placed on record, it is obviously clear that disciplinary authority has failed to place sufficient and satisfactory oral and documentary evidence to prove the charge against the DGO as per standard of preponderance of probabilities.

34. On perusal of depositions and the cross examination of PW-1 Sri.K.Thimmaraju, PW-2 Sri. Ramesh and PW-3 Sri. Venkataramappa, it can be seen that PW-1 being complainant, PW-2 being shadow panch witness and PW-3 being Investigating Officer have not supported the case of disciplinary authority.



35. On careful analysis and appreciation of oral and documentary evidence placed on record, it is a 3 time trap failure mahazar **as per Ex. P-3** in this departmental enquiry. **PW-1 complainant clearly admitted** in his cross-examination that DGO stated that for Pauthi Khatha ordered he had to pay fine and he recorded the same in his mobile thinking that DGO was asking bribe and hence gave complaint to Lokayukta. **DGO did not demand any bribe nor accepted any money.** **PW-2 shadow panch witness clearly admitted** in his cross examination. On 24.0.2015 he went to Lokayukta office and one C.D. was played and he heard the same he did not understand who spoke to whom and the voice was not clearly heard (ಅಸ್ಪಷ್ಟ). “ I am a shadow witness and on visit to DGO’s office DGO did not demand nor accepted any money”. The pauthi Khatha was already completed before giving complaint. **PW-3 Investigation Officer clearly admitted** in his cross-examination as under:- On 24.10.2014, 27.10.2014 and on 11.11.2014 when he visited the office of DGO, DGO was not present. On 11.04.2014 he gave voice recorder to complainant to record the transaction and after recording the same, there was no demand nor acceptance of bribe amount from the complainant. On 21.10.2014 itself the pauthi khatha was changed to complainant’s mother’s name. Tahasildar ordered for a fine of Rs. 10/- and complainant wrongly understood that is a bribe amount demanded by DGO. Ex. P-6 FSL report, discloses that, the voice analyst that the disputed speech of DGO recorded in CD(Article No.1) and sample/admitted voice of the DGO (Article No. 7) are similar is

eg 12

positive. However, the voice is similar, but there is no demand of bribe money by DGO from the complainant to show official favour. Hence, there is no demand or acceptance of bribe amount from the complainant. Hence, Point No. 1, is answered in **Negative**.

1. **POINT NO.2** : In view of findings on Point No.1, I proceed with the following ;-

: REPORT :

The Disciplinary Authority **failed to prove** the charge leveled against DGO **Sri. Santhosh Kumar.M**, Village Accountant, Mathikere Circle, maluru Hobli, Channapatna Taluk, Ramanagar District.

Submit this report to the Hon'ble Upalokayukta-II in a sealed cover along with connected records.

7th **February 2022.**



(G. NANJUNDAIAH)
Additional Registrar (Enquiries-10)
Karnataka Lokayukta,
Bengaluru.

LIST OF WITNESS EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :	
PW-1 Sri. Thimmaraju K (Complainant)	(original)
PW-2 Sri. Ramesh (Witness)	(original)
PW-3 Sri. M.Venkataramappa (Investigation Officer)	(original)
LIST OF WITNESS EXAMINED ON BEHALF OF DEFENSE :	
DW-1 : Sri. Santhosh Kumar M.N. (DGO)	-(original)
LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:	
Ex.P.1 :	Certified copy of Complaint dated 25.10.2014 (Certified Xerox)
Ex.P.2 :	Certified copy of Entrustment Mahazar dated 25.10.2014 (Certified Xerox)
Ex.P.3 :	Certified copy of Trap failure mahazars dated 25.10.20-14. 27.10.2014 and 11.11.2014. (Certified Xerox)
Ex.P.4 :	Certified Copy FIR dated 25.10.2014 (Certified Xerox)
Ex.P.5 :	Certified copy of seizure mahazar dated 11.11.2014(Certified Xerox)
Ex.P.6 :	Certified Copy of FSL Report dated 07.07.2015 (Certified Xerox)

Ex.P.7 :	Certified copies of 32 xerox photos (Certified Xerox)
----------	---

Date of Retirement of DGO is **30/05/2043**

7th February 2022.



(G. NANJUNDAIAH)
Additional Registrar (Enquiries)-10
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.673/2017/ARE-10

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 14.02.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Santhosha Kumar.M., Village Accountant, Mattikere Circle, Maluru Hobli, Channapattana Taluk, Ramanagara District - reg.

Ref:- 1) Government Order No.RD 17 BDP 2017
dt.28.03.2017.

2) Nomination order No. UPLOK-
2/DE.673/2017 dated 20.05.2017 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 07.02.2022 of
Additional Registrar of Enquiries-10,
Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 28.03.2017 initiated the disciplinary proceedings against Sri Santhosha Kumar.M., Village Accountant, Mattikere Circle, Maluru Hobli, Channapattana Taluk, Ramanagara District, [hereinafter referred to as Delinquent Government Official, for short as

'DGO' ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE.673/2017 dated 20.05.2017 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by her.


3. The DGO was tried for the charge of demanding bribe for effecting powthi katha in the name of complainant's mother and thereby committed misconduct.

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Sri Santhosha Kumar.M., Village Accountant, Mattikere Circle, Maluru Hobli, Channapattana Taluk, Ramanagara District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer and exonerate DGO Sri Santhosha Kumar.M., Village Accountant, Mattikere Circle, Maluru Hobli, Channapattana Taluk, Ramanagara District, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta-2,  
State of Karnataka.

